

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-2**  
New IA-5644/2020  
In  
IB-1718(ND)/2019

**IN THE MATTER OF:**

M/s. M.R. Industries Services

....OPERATIONAL CREDITOR

**Vs.**

M/s. HI Rise Infratech Pvt. Ltd.

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 03.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Gulshan Kr. Sachdev, Advocate

For the Respondent/CD :

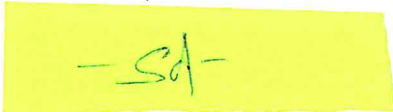
For the Intervener :

**ORDER**

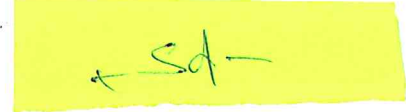
**New IA -5644/2020**

The Resolution Professional is directed to proceed with the CIR Process with immediate effect and to file an appropriate application for seeking exclusion of time.

The I.A. stands **disposed of**.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**